

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 5065
TO BE ANSWERED ON 03.04.2023

Delisting of PSUs

5065. SHRI GNANATHIRAVIAM S.:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Government is planning to delist the loss-making and sick Public Sector Undertakings (PSUs) which have scope for little investor interest;
- (b) if so, the details thereof;
- (c) the number of PSUs which come under such categories and the reasons therefor; and
- (d) the remedial measures being taken by the Government to turn them into profit making undertakings?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KISHANRAO KARAD)

(a to d): Department of Public Enterprises, has not issued any guidelines on the issue of delisting of loss-making and sick Central Public Sector Enterprises(CPSEs). Enterprise specific measures for their turnaround or otherwise are taken by the respective Boards and Administrative Ministries/Departments having jurisdiction over the CPSEs concerned. These, inter alia, include business restructuring, formation of joint ventures, modernization and improved marketing strategies including delisting etc. Government has also notified the New Public Sector Enterprise (“PSE”) Policy in February, 2021 as per which CPSEs have been classified in Strategic and Non-Strategic sectors based on certain criteria. The CPSEs are, therefore, to be dealt according to the provisions of the New PSE Policy only.
